

of Parliament on 21.03.2017, the representation of reserved categories of employees in the operating CPSEs as on 31.3.2016 was as under:—

Total No. of Employees	Representation of SCs/STs/OBCs						Total Reservation (2+4+6)		Others	
	SCs No.	%	STs No.	%	OBCs No.	%	No.	%	No.	%
1	2	3	4	5	6	7	8	9	10	11
1232161	214132	17.38	104888	8.51	205385	16.67	524405	42.56	707756	57.44

(b) CPSEs are under the administrative control of different administrative Ministries/Departments and the compliance of guidelines/statutory provisions in CPSEs including filling up of reserved posts is monitored by the concerned administrative Ministries/Departments and Board of these CPSEs. DPE has also issued instructions from time-to-time to all the administrative Ministries/Departments to advice the CPSEs under their administrative control to take steps to fill up the unfilled/backlog of reserved posts in accordance with the Government instructions.

#### **Launch of country's first multi-modal electric vehicle project**

1970. SHRI SANJAY SETH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether electric vehicles used for commercial purposes such as taxis, auto rickshaws and buses do not require permits;

(b) if so, details thereof and reasons therefore;

(c) whether Government has launched country's first multi-modal electric vehicle project to push electric vehicles for ferrying passengers;

(d) if so, details thereof;

(e) whether Government is exploring options to get loan at cheaper interest rate including from agencies like Japan's Soft Bank Group for introducing two lakh electric buses, if so, details thereof; and

(f) other steps taken by Government to give thrust to vehicles plying on electricity and other alternate fuels?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) and (b) Ministry of

Road Transport and Highways have informed that they have granted exemption from permit to e-rickshaw *vide* notification S.O. 2812(E) dated 30.08.2016. Other electric vehicles used for commercial purposes such as taxis, auto rickshaws and buses require permit under section 66 of the Motor Vehicle Act, 1988.

(c) and (d) No Sir, the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises has not launched any multi-modal electric vehicle project to push electric vehicles for ferrying passengers.

(e) No Sir, at present there is no such proposal under consideration of Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.

(f) To promote electric mobility, the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises has launched a scheme namely FAME-India [Faster Adoption and Manufacturing of (Hybrid and) Electric Vehicles in India] commencing from 1st April, 2015, which aims to support the hybrid/electric vehicles market development and its manufacturing eco-system to achieve self-sustenance.

Under this scheme, market creation through demand incentive is aimed at incentivizing all vehicle segments *i.e.* 2-Wheeler, 3-Wheeler Auto, 4-Wheeler Vehicles, Light Commercial Vehicles and Buses. The demand incentive is available for buyers (end users/consumers) in the form of an upfront reduced purchase price to enable wider adoption.

The detailed demand incentives allowed under the scheme for purchase of electric/hybrid vehicles is given at Annexure 13 of the Gazette Notification of FAME India scheme, which is available in the website of Department of Heavy Industry ([www.dhi.nic.in](http://www.dhi.nic.in)).

Further, Ministry of Road Transport and Highways has issued several notifications for different standards to give thrust to vehicles plying on electricity and other alternate fuels, as per following details:—

- (i) G.S.R. 682(E) dated 12/07/2016 regarding mass emission standards for flex-fuels (E 85) or (E 100) and ethanol (ED 95) vehicles.
- (ii) G.S.R. 412(E) dated 11/04/2016 regarding Bio-diesel.
- (iii) G.S.R. 498(E) dated 16/06/2015 regarding Smoke test and Bio CNG.
- (iv) G.S.R. 629(E) dated 24/06/2016 regarding Retrofitment of hybrid electric vehicles.
- (v) G.S.R. 643(E) dated 27/06/2017 regarding mass emission standards for LNG.